

1	2	3	4	5
Himachal Pradesh	14	—	—	14
Jammu and Kashmir	5	4	—	9
Jharkhand	107	—	2	109
Karnataka	629	116	42	787
Kerala	518	80	25	623
Madhya Pradesh	73	4	1	78
Maharashtra	896	139	63	1098
Manipur	12	2	—	14
Meghalaya	13	—	—	13
Mizoram	16	—	—	16
Nagaland	8	—	—	8
Odisha	74	9	5	88
Puducherry	56	1	—	57
Punjab	68	18	2	88
Rajasthan	117	20	1	138
Sikkim	3	-	—	3
Tamil Nadu	637	120	53	810
Telangana	487	171	39	697
Uttar Pradesh	149	11	4	164
Uttaranchal	3	1	-	4
West Bengal	377	67	20	464
GRANT TOTAL	3359	1145	375	7330

FSSAI'S recommendation regarding food adulteration

734. SHRI RAM KUMAR KASHYAP: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Food Safety and Standards Authority of India (FSSAI) has proposed stringent punishment of fine of ₹ 10 lakh and life imprisonment for those adulterating foodstuff;

- (b) if so, the details thereof;
- (c) if a trader purchases foodstuff against a proper bill from manufacturer and later on it is found that the foodstuff is adulterated then who will be held responsible;
- (d) the measures taken to protect innocent traders from proposed punishment; and
- (e) the details of safeguards available to the distributors/retailers selling goods in original company packing and against valid bills?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) and (b) Section 59(iv) of the Food Safety and Standards Act, 2006 provides for punishment of imprisonment for a term not less than seven years which may extend to imprisonment for life and also with fine not less than ten lakh rupees, to a person who, whether by himself or by any other person on his behalf, manufactures for sale or stores or sells or distributes or imports any article of food for human consumption which is unsafe and where it results in death. Further, the amendment of the Food Safety and Standards Act, 2006 proposing changes in various provisions of the existing Act is on the anvil of the Government for quite some time. The draft amendment proposals have been shared with States/UT Governments and the industry associations for suggestions, if any.

(c) to (e) As per Section 57 of the Food Safety Standards Act, 2006, if any person who whether by himself or by any other person on his behalf, imports or manufactures for sale, or stores, sells or distribute any adulterant shall be liable:-

- (i) where such adulterant is not injurious to health, to a penalty not exceeding two lakh rupees;
- (ii) where such adulterant is injurious to health, to a penalty not exceeding ten lakh rupees.

It shall not be a defence that the accused was holding such adulterant on behalf of any other person.

Awareness building measures about organ donation

735. SHRI SANJAY SETH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government has taken any steps in order to raise awareness about organ donation, if so, the details thereof;